

(Hindi and English versions) published in Notification No. SECE-3 (79)/76-Tpt/1983, in Delhi Gazette dated the 18th February, 1977, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 together with an explanatory memorandum.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library See N^o LT-970/77]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

गृह मंत्री (श्री चरण सिंह) अध्यक्ष महोदय, मैं आपकी आज्ञा से अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) को एक एक प्रति समा पटल पर रखना हूँ

(1) भारतीय प्रशासनिक सेवा (वेतन) सातवा सशोधन नियम, 1977 जो दिनांक 19 जुलाई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 531(2) में प्रकाशित हुए थे।

(2) भारतीय प्रशासनिक सेवा (सर्वर में पद सनिर्धारण) ग्यारहवा सशोधन विनियम, 1977 जो दिनांक 23 जुलाई, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 940 में प्रकाशित हुए थे।

[Placed in Library. See N^o LT-971/77]

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION No 4874 DATED 26-7-1977 re ERECTION OF FERTILIZER PLANTS ON THE BASIS OF COAL AS A FEED STOCK AND PAPERS UNDER COMPANIES ACT, ETC

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table—

- (1) A statement correcting the reply given on the 26th July, 1977 to Unstarred Question No 4874 by Shri Annasaheb P. Shinde regard-

ing erection of Fertilizer Plants on the basis of coal as a Feed Stock. Placed in Library See N^o LT-972/77]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

(i)(a) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1976

- (b) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See N^o LT-973/77]

(ii)(a) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974

(b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

(m)(a) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 31st March, 1976

(b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 31st March, 1976 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (2) (ii) and (iii) above.

[Placed in Library. See N^o LT-974/77]

PAPERS UNDER COMPANIES ACT AND A STATEMENT AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974-75

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited Bangalore for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in library See No. LT 975/77]

(3) A copy of the Rice and Paddy (Southern Zone) Movement Control (Amendment) Order 1977 (Hindi and English versions) published in Notification No. S.O. 2390 in Gazette of India dated the 30th July 1977 under sub-section (6) of section 3 of the Essential Commodities Act 1955

[Placed in library See No. LT 976/77]

SHRI HARI VISHNU KAMATH (Hoshangabad) I will take up all these together. In regard to item (3) in the last part of it it has been said "Two statements showing reasons for delay". The House has not used this sub-item "Reasons for delay". It has been a duly feature during the whole session practically. I would like to request you to give a directive to the Parliamentary Committee on the Papers Laid on the Table, and they should be empowered to summon or invite former Minister of the previous Government, because the delay has been due to remissness in the part of the predecessor Government. Therefore, the committee should have powers to invite the Ministers of the previous government who might have been responsible for this delay and your kind directive in this regard will be helpful.

In Item No. 5, you will kindly see that sub-item (1) refers to corrections in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976, in respect of the State of Assam. Is there more in it than meets the eye? Are Assam Assembly elections contemplated, and in the offing in the near future? That is one question I would like to ask.

With regard to sub-item (2)—Law Commission's Report, I believe the Law Commission's term or tenure is coming to an end. I would like the Law Minister to tell us whether there would be a new Law Commission or will the present one be re-constituted. I would like to have an assurance from the Minister that the Chairman of the Law Commission Justice Gajendragadkar who used to stoutly defend the internal emergency with a zeal worthy of a better cause would not be re-appointed and he should be replaced.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) So far as the Law Commission is concerned ;

MR SPLAKER It cannot be a debate. You please lay your paper on the Table.

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT SIXTY THIRD AND SIXTY FOURTH REPORTS OF LAW COMMISSION AND DRAFT ORDER UNDER COMPANIES ACT re. NSIC LTD

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) I beg to lay on the Table —

(1) A copy of Notification No. S.O. 561 (F) (Hindi and English versions) published in Gazette of India dated the 15th July, 1977 under sub-section (2) of section 9 of the Representation of the People Act 1950 making certain correction in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976 in respect of the State of Assam. [Placed in library See No. LT-977/77]

(2) (i) A copy of the Sixty Third Report (Hindi and English versions) of the Law Commission on the Interest Act 1839

(ii) A statement (Hindi and English versions) showing reasons for laying the above Report

(3) (i) A copy of the Sixty Fourth Report (Hindi and English versions) of the Law Commission on the Suppression of Immoral Traffic in Women and Girls Act 1956

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report

[Placed in library See No. LT-978/77]

(4) A copy of Draft Order No. 33/56/75-C.L. III (Hindi and English ver-